CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

CP NO. 664/2001 OA NO. 1270/87



New Delhi, this the 5th day of December, 2001

HON'BLE SH. V.K.MAJOTRA, MEMBER (A) HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Saran Singh
S/o Late Sh. Mool Singh
Aged 62 years, Retired Covt. Servant,
R/o CH 5 and 7/341,
Meera Bagh, Paschim Vihar,
New Delhi-110087. Pe

.... Petitioner

(None)

Versus

Sh. Gyanendra Srivastava
The Director of Education
Old Secretariat,
Delhi,
and others

.... Respondents

ORDER (ORAL)

By Sh. V.K.Majotra, Member (A)

OA-1270/87 was decided by the orders dated 11.9.89 with the following directions to the respondents:-

"In the premises, the impugned order is hereby set aside and the respondents are directed to pay the subsistence allowances to the applicant on the basis of the salary revised by the Fourth Pay Commission w.e.f. January 1, 1986 till the date of his reinstatement. The respondents are directed to reinstate the applicant forthwith and in any case not later than within 45 days from today as also to pay him arrears of the subsistence allowance within the aforesaid period. The Application is disposed of accordingly with no order as to costs."

2. Whereas these orders were passed on 11.9.89 the applicant has filed this CP on 8.11.2001, i.e., after a period of more than 12 years of the above orders. He has filed an

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application for condonation of delay which cannot be entertained at this stage. Accordingly, CP is dismissed. However, if the applicant has still any grievance, he is at liberty to agitate the same by filing a separate OA.

(KULDIP SINCH)
Member (J)

(V.K. MAJOTRA) Member (A)

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